



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA  
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March 10, 2015

The Chief Executive Officer  
All Primary (Urban) Co-operative Banks /  
State and Central Co-operative Banks (StCBs / CCBs)

Madam / Dear Sir,

**Implementation of Section 51-A of UAPA, 1967-UNSCR 1267(1999)/  
1989(2011) Committee's Al Qaida Sanctions List and UNSCR 1988(2011)  
Taliban Sanctions List - Modification in the Listing Format- Primary (Urban)  
Co-operative Banks (UCBs)/State and Central Co-operative Banks**

A reference is invited to our circulars issued from time to time advising about amendments / additions / deletions to UNSCR 1267(1999) / 1989(2011) Al Qaida Sanction List and UNSCR 1988(2011) Taliban Sanctions List.

2. Government of India (GoI), Ministry of External Affairs (MEA) has now advised that the United Nations Sanction Committee has adopted a new listing format which is designed for all Sanctions Committees. The key modification in the new list is a newer permanent referencing system that is harmonized with all other United Nations Sanction Lists.

3. The new version of the List is available at [http://www.un.org/sc/committees/1267/aq\\_sanctions\\_list\\_new.shtml](http://www.un.org/sc/committees/1267/aq_sanctions_list_new.shtml) and a detailed explanation of how the referencing system has been changed has been given at [http://www.un.org/sc/committees/1267/changes\\_newlist\\_format.shtml](http://www.un.org/sc/committees/1267/changes_newlist_format.shtml) (copy enclosed).

सहकारी बैंक विनियमन विभाग, केंद्रीय कार्यालय, गारमेट हाऊस, पहली मंज़िल, डॉ ए बी रोड, वरली, मुंबई- 400018 भारत  
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बैंक हिन्दी में पत्राचार का स्वागत करता है।

चेतावनी: भारतीय रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन कॉल के जरिये कोई भी व्यक्तिगत जानकारी जैसे बैंक खाते का ब्योरा, पासवर्ड आदि नहीं माँगा जाता है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी प्रकार से जवाब मत दीजिए।  
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4. MEA has further informed that with effect from March 1, 2015, the Al-Qaida / Taliban Sanctions list prepared based on the previous format will no longer be available on the Committee's web site and will be replaced by the modified new version as mentioned above. The new lists and the consolidated UNSC Sanctions List, will continue to be available at:

[http://www.un.org/sc/committees/1267/aq\\_sanctions\\_list\\_new.shtml](http://www.un.org/sc/committees/1267/aq_sanctions_list_new.shtml)

[http://www.un.org/sc/committees/1988/list\\_new.shtml](http://www.un.org/sc/committees/1988/list_new.shtml) and

[http://www.un.org/sc/committees/consolidated\\_list.shtml](http://www.un.org/sc/committees/consolidated_list.shtml)

MEA has also suggested that new format be referred while making reference to any individual or entity on the sanction list.

Yours faithfully,

(Suma Varma)

Principal Chief General Manager

Encls.: As above.